

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.1894
TO BE ANSWERED ON 11.03.2025**

RASHTRIYA VAYOSHRI YOJANA

†1894. SHRI MANISH JAISWAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has taken any steps to ensure smooth and speedy implementation of Rashtriya Vayoshri Yojana for Divyangjans and Senior Citizens; and
- (b) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI B.L.VERMA)**

(a) & (b): Rashtriya Vayoshri Yojana (RVY) is a Central Sector Scheme being implemented through 'Artificial Limbs Manufacturing Corporation (ALIMCO)', (a Public Sector Undertaking under this Ministry) for distribution of aids & assistive devices to senior citizens(above 60 years of age) including Divyangjans. Steps taken for smooth and speedy implementation of the scheme are as under:

- i. The assessment and distribution camps are directly organized by ALIMCO in consultation with the concerned States/ UTs, where the number of beneficiaries is less than 1,000.
- ii. ALIMCO, in collaboration with State/District Administration, after adequate awareness generation, identifies the beneficiaries in a district by a team of doctors/technicians/other professionals to assess their needs and to prescribe the requisite Assisted Living Devices in the Assessment Camps. The devices are then distributed to the identified beneficiaries in the distribution camp.
- iii. Convergence has been done in the assessment of beneficiaries under Rashtriya Vayoshri Yojana(RVY) with the Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP) Scheme of the Department of Empowerment of Persons with Disabilities.
- iv. Number of devices distributed under Rashtriya Vayoshri Yojana (RVY) have been increased from 8 to 17.
- v. The data of the beneficiaries is captured on the ARJUN Portal.

2. In addition to the above, the Department of Empowerment of Persons with Disabilities is implementing the Scheme of 'Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP)' under which funds are released to various Implementing Agencies to assist eligible persons with disabilities in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhancing their economic potential throughout the country. Simplifications done in ADIP Scheme during the period of 2022-25 are as under:

- i. Self-certification of Income has been introduced for beneficiaries.
- ii. Condition of active Central Rehabilitation Register(CRR) number of Rehabilitation professional has been introduced in order to involve practicing professional. Condition for user training has also been also introduced so that beneficiaries could be trained for aids and appliances received.
- iii. Condition for providing children with aids and appliances every year has been relaxed from age of 12 years to 18 years considering the body growth of beneficiaries for customized items that depends on body measurement.
- iv. Benefits of ADIP SSA has also been extended to children till the age of 18 years who are studying in special schools, home schooling or to walk-in at ALIMCO/NI/CRCs.
- v. Condition of atleast 80% disability for Motorized Tricycle has been relaxed to 40% for students under ADIP SSA.
- vi. Condition for atleast 80% disability for high end Prosthesis has been relaxed to 40%.
- vii. In order to encourage more funding in distribution of aids and assistive devices and convergence with ADIP Scheme, funding through CSR/State Government/MPLAD fund has been encouraged.
- viii. Requirement of disability certificate in case of beneficiaries has been dispensed off with.
